

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2081
TO BE ANSWERED ON 10.12.2021**

EXPLOITATION OF INDIAN LABOURERS

†2081. SHRIMATI GOMATI SAI:

Will the Minister of **External Affairs** be pleased to state:-

- (a) whether the Government has any proposal to bring a new law to provide sufficient protection against the exploitation for the Indian Labourers working abroad; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[SHRI V. MURALEEDHARAN]

(a) & (b) The Government established a robust institutional framework to promote safe and legal migration while ensuring their welfare and safety and preventing exploitation of Indian workers working abroad. The e-Migrate system, Pre-Departure Orientation Training, MADAD portal, Indian Community Welfare Fund, Pravasi Bharatiya Bima Yojana, Pravasi Bharatiya Sahayata Kendras, Helplines at Indian Missions and Posts, Shelter Homes etc. are some of the important mechanisms to expeditiously assist Indian workers abroad. In addition, the Government signed Labour Employment and Cooperation Agreements with destination countries in the Gulf region and Migration and Mobility Partnerships with other countries and holds Joint Working Groups meetings to ensure redressal of grievances and protection of rights of Indian workers.

The Government is working towards the Emigration Bill, 2021 in consultation with all stakeholders to establish a comprehensive Emigration framework with adequate opportunities for migration and mobility and safeguards against exploitation of Indian workers abroad.
